

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF OXYGEN LIFELINE RETAIL PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name Of Corporate Debtor	OXYGEN LIFELINE RETAIL PRIVATE LIMITED
2. Date of Incorporation of Corporate Debtor	01 st September 2017
3. Authority Under Which Corporate Debtor Is Incorporated / Registered	RoC-Gwalior
4. Corporate Identity No. / Ltd Liability Identification No. Of Corporate Debtor	U52601MP2017PTC044064
5. Address Of The Registered Office And Principal Office (If Any) Of Corporate Debtor	168, SCHEME NO 78, PART 2 DTR 2168 Vijay Nagar Indore MP 452010 IN
6. Insolvency Commencement Date In Respect Of Corporate Debtor	Date of order 07 th October 2021, Physical copy received from NCLT via courier on 20 th October 2021
7. Estimated Date Of Closure Of Insolvency Resolution Process	18 th APRIL 2022 (180 Days From the date of receipt of Order)
8. NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL	NAME:- MR. NAVIN KHANDELWAL REG. NO.:- IBBI/IPA-001/IP-P00703/2017-2018/11301
9. Address And E-Mail Of The Interim Resolution Professional, As Registered With The Board	Address:- 206, Navneet Plaza 5/2 Old Palasia, Indore-452018 Email:- navink25@yahoo.com
10. Address And E-Mail To Be Used For Correspondence With The Interim Resolution Professional	Address:- 206, Navneet plaza 5/2 Old Palasia, Indore-452018 Email:- cirpoxygen@gmail.com
11. Last Date For Submission Of Claims	03 rd November 2021 (14 days from the date of order received by IRP)
12. Classes Of Creditors, If Any, Under Clause (B) Of Sub-Section (6a) Of Section 21, Ascertained By The Interim Resolution Professional	Not Applicable as per information available with IRP till date
13. Names Of Insolvency Professionals Identified To Act As Authorised Representative Of Creditors In A Class (Three Names For Each Class)	Not Applicable
14. (A) Relevant Forms And (B) Details Of Authorized Representative Are Available	(A) Web Link : https://ibbi.gov.in/home/downloads or Physical address: As per point 10 (b) Not applicable as per information available with IRP till date

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process of M/s Oxygen Lifeline Retail Private Limited, at Indore Bench at Ahmedabad on 7th October 2021

The creditors of M/s Oxygen Lifeline Retail Private Limited, are hereby called upon to submit their claims with proof on or before 03rd November 2021 to the Interim Resolution Professional at the address mentioned against entry no. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The claim may be submitted in their specified forms- Form B -Operational Creditor (other than workmen/employee); Form C -Financial Creditor, Form CA -Financial Creditor in A class, Form D - workmen/employee, Form E- Authorized Representative of workmen/employee & Form F - other creditors.

Submission of false or misleading proofs of claim shall attract penalties.

Navin Khandelwal

Interim Resolution Professional

IBBI/IPA-001/IP-P00703/2017-18/11301

In The Matter of Oxygen Lifeline Retail Private Limited

Place: Indore

Date : 22-10-2021

